CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK

O. A. NO. 260/00603 OF 2014 Cuttack this the 5th day of August, 2014

CORAM HON'BLE MR. A.K. PATNAIK, MEMBER (Judl.)

Nrusingh Charan Das, aged about 44 years, Son of Sri Laxmidhar Das, At present working as Jr. Hindi Translator under Regional Director, O/o Central Ground Water Board, South Eastern Region, Bhujal Bhawan, At/P.O.- Khandagiri, Bhubaneswar, Dist- Khurda. 751030.

...Applicant

(Advocates: M/s. A. Mishra, M.S. Swarup)

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Union of India Represented through

- Secretary, Ministry of Water Resources, Rafhi Marg, New Delhi, 110001.
- 2. Director (Admin), Central Ground Water Board, Bhujal Bhawan, NH-IV, Faridabad, Haryana, 121001.
- Regional Director, Central Ground Water Board, South Eastern Region, Bhujal Bhawan, At/PO- Khandagiri Chak, Bhubaneswar, Dist- Khurda, 751030.

... Respondents

(Advocate: Mr. S. B. Jena)

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ORDER (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. A. Mishra, Learned Counsel for the Applicant, and Mr. S. B. Jena, Ld. Addl. CGSC appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

- 2. The applicant in this present O.A. filed under Section 19 of the Administrative Tribunals Act, 1985 prays for a direction to the Respondents to pay Rs. 4600/- w.e.f. 01.01.2006 and Rs. 4800/- in the first financial upgradation under MACP with effect from 01.09.2008 that is the operational date of MACP and pay all consequential financial benefits within a stipulated period. It is the case of the applicant that consequent to the orders passed by the Ernakulam Bench of this Tribunal, Hon'ble High Court of Kerala and the Hon'ble Supreme Court, the above benefits have already been given to the applicants therein. Mr. Mishra, Ld. Counsel for the applicant, submits that the present applicant stands on the same footing to that of the applicants in the above mentioned case. Mr. Mishra submits that putting forth his grievance the applicant approached Respondent No.2 successively vide Annexure-A/5, A/6 and A/7 but till date no response has been received by him.
- 3. Mr. S. B. Jena, Ld. Addl. CGSC appearing for the Respondents, has no immediate instruction if any such representations have been preferred by the applicant and the status thereof.
- 4. Since it is the positive case of the applicant that the representations preferred by him are still pending, without entering into the

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merit of the matter, I dispose of this O.A. at the stage of admission itself by directing Respondent No. 2 to consider the representations under Annexure- A/5, A/6 and A/7 (if the same have been received and are still pending) and dispose of the same by way of a well reasoned order communicating the result thereof to the applicant within a period of 60 days from the date of receipt of copy of this order.

As agreed to by the Ld. Counsel for both the sides, copy of this order, along with paper book, be transmitted to Respondent No. 2 by Speed Post at the cost of the applicant, for which Mr. Mishra, Ld. Counsel for the applicant, undertakes to file the postal requisites by 08.08.2014.

(A.K.PATNAIK) MEMBER(Judl.)

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